

**THE GAZETTE OF INDIA**  
**EXTRAORDINARY**  
**PART-III-SECTION 4**  
**PUBLISHED BY AUTHORITY**  
**NEW DELHI, SEPTEMBER 4, 2009**  
**SECURITIES AND EXCHANGE BOARD OF INDIA**  
**NOTIFICATION**  
**Mumbai, the 4<sup>th</sup> September, 2009**

**Notification under regulation 3 of the Securities and Exchange Board of India  
(Certification of Associated Persons in the Securities Markets) Regulations, 2007**

**No. LAD-NRO/GN/ 2009-10/18/175577**

WHEREAS the National Institute of Securities Markets (hereinafter referred to as “NISM”), in consultation with the Securities and Exchange Board of India (hereinafter referred to as “the Board”), has specified vide circular no. NISM/ Certification / Series-II-A:RTA-Corp/2009/3 dated August 3, 2009, “Series-II-A: Registrar to an Issue and Share Transfer Agent- Corporate Certification Examination” (hereinafter referred to as Series-II-A: RTA- Corp) and NISM/ Certification / Series-II-B-:RTA-MF/2009/4 dated August 3, 2009, “Series-II-B: Registrar to an Issue and Share Transfer Agent- Mutual Fund Certification Examination” (hereinafter referred to as Series-II-B: RTA-MF) for associated persons already engaged or employed or on being engaged or employed by a Registrar to an Issue or Share Transfer Agent under regulation 7 of the Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulations, 2007 (hereinafter referred to as “the Regulations”) for the purpose of performing any of the following activities, namely:-

- (a) dealing or interacting with the investors or issuers;
- (b) dealing, collecting or processing applications from the applicants;
- (c) dealing with matters relating to corporate actions, refunds or redemptions, repurchase of securities;
- (d) handling redressal of investors’ grievances;
- (e) responsible for internal control and risk management;
- (f) responsible for compliance of securities laws;
- (g) maintenance of books and records pertaining to the above activities.

NOW THEREFORE the Board hereby specifies that an associated person engaged or employed or to be engaged or employed by a Registrar to an Issue or Share Transfer

Agent for performing any of the activities as enumerated under clauses (a) to (g) above, shall obtain RTA- Corp Certification or Series-II-B: RTA-MF certification as the case may be, as stated hereinafter:

- (a) where such associated person is engaged or employed by a Registrar to an Issue or Share Transfer Agent prior to the date of this notification, he shall obtain Series-II-A: RTA- Corp Certification or Series-II-B: RTA-MF certification as the case may be within two years from the date of this notification;
- (b) where on being employed or engaged by a Registrar to an Issue or Share Transfer Agent on or after the date of this notification such associated person does not possess Series-II-A: RTA- Corp Certification or Series-II-B: RTA-MF certification as the case may be, he shall obtain the said certification within one year from the date of being so employed or engaged.

**C. B. BHAVE**  
**CHAIRMAN**  
**SECURITIES AND EXCHANGE BOARD OF INDIA**